



## **SPARKLE 5.0**

### **RULES AND REGULATIONS OF CLIENT COUNSELLING COMPETITION**

1. **MODE OF COMPETITION:** The SPARKLE 5.0 Client Counselling Competition, 2024 will be held in **Hybrid** Mode. The preliminary rounds will be held online, whereas the Semi-Finals and Final rounds will be conducted offline at KLE Society's KLE College of Law, Navi Mumbai, Sector 1, Kalamboli, Panvel, Navi Mumbai, Maharashtra-410218.

The preliminary rounds shall be conducted through video-conferencing, either through Zoom or Google Meet, as the case may be. The relevant details will be informed and shared with the teams through email once the registration is complete.

2. **LANGUAGE:** The mode of conduct of the entire competition shall be in English.
3. **ELIGIBILITY:**
  - i. The Competition is open to all bona fide regular students enrolled in any undergraduate/graduate Law Course (5 Year course & 3 Year course) within India which is recognized by the Bar Council or State Government or Central Government as the case may be.
  - ii. A maximum of **TWO** team is allowed to participate in the competition from one institute.
4. **TEAM COMPOSITION:** Each team shall consist of two members.
5. **REGISTRATION:**
  - i. Interested teams are required to register by filling out the registration form through this Google link.
  - ii. The participation fees shall be Rs 1000/- per team for all the teams.
  - iii. The teams that qualify for the offline rounds will have to pay Rs 4000/- towards food and accommodation.
  - iv. The details for payment are as follows:



**KLE Society's**

**KLE COLLEGE OF LAW**  
Kalamboli, Navi Mumbai

Name of the Bank: Canara Bank

Account No.: 4652101002417

IFSC : CNRB0004652

Name of Account Holder: KLE College of Law

Name of the Branch : Khandeshwar- Kamothe

- v. The last date for registration is 26<sup>th</sup> February, 2024.
- vi. The fee, once paid, is non-refundable.
- vii. A *bonafide* certificate in the prescribed format from the college/institution/university that the participant belongs to, is a mandatory requirement for all teams to be fulfilled in order complete the registration.
- viii. The teams are required to attach the screenshot of the online transaction and the *bonafide* certificate in the Google form itself.
- ix. The receipt of screenshot of the payment along with the form and bondafide certificate shall only confirm the participation of a team in the competition.
- x. Communication made by the OC with any one of the Team Members shall be deemed to be communication to the entire team for the purposes of this Competition.

## 6. ACCOMODATION

- i. Accommodation shall only be provided to teams qualifying for the Offline Rounds.
- ii. Accommodation shall be provided from 15th March 2024 (Afternoon) to 17th March 2024 (Morning).
- iii. Teams arriving earlier shall contact the hotel directly (details of the accommodation will be shared later) and make their bookings accordingly or make arrangements on their own.
- iv. Extra charges will have to be incurred by the team for additional days of stay.
- v. Accommodation shall not be provided to a other members, coach, professor or



family member.

- vi. Any misconduct at the venue or the place of accommodation shall result in disqualification of the team from the competition.
- vii. Transport shall be provided to and from the accommodation to the event venue. In case the participants miss the transport arranged by the OC, they have to make arrangements at their own cost.
- viii. No pick up or drop shall be provided to and from airport/railway station/bus stand to the accommodation or the event venue.

## 7. **DRESS CODE**

- a) The participants shall follow the below mentioned dress code during the conduct of the competition:

Females: White salwar kurta & dupatta (or) Western Formals of white shirt and black trousers along with black coat and tie (or) Saree with formal footwear.

Males: White shirt, black trousers, black tie along with black coat and Black shoes.

- b) Non-Adherence to dress code shall be penalized by the Judges.
- c) The dress code for all the functions at the competition shall be western formals for gentlemen and western or Indian formals for ladies

## 8. **THEMES OF THE COMPETITION**

Propositions for the National Client Counselling Competition 2024, are based on:

- a. Cyber Law
- b. Criminal Law
- c. Constitutional Law
- d. Environmental Law
- e. IPR
- f. Family Law



- g. Contracts & Arbitration
- h. Corporate Law

**9. ROUNDS:**

There shall be three rounds in this competition.

- a. Preliminary Rounds: (Online) According to the cumulative scores of the preliminary rounds, the top 4 teams will move to the Semi-final rounds.
- b. Semi Final (Offline) -Top 4 teams which qualify from the preliminary round shall compete against each other out of which 2 teams shall proceed to the Final round.
- c. Final Round (Offline) – Two teams shall compete against each other and the winner and the runners up shall be declared from them.

**9. DURATION OF ROUNDS:**

- a. Total time for Preliminary Rounds: 25 minutes (The break up is as follows)
  - ✓ ·Consultation Session of 15 Minutes
  - ✓ ·Discussion Session of 5 Minutes
  - ✓ ·Post-Consultation Session of 5 Minutes
- b. Total time for Semi-Final Round: 35 minutes (The break up is as follows)
  - ✓ ·Consultation Session of 20 Minutes
  - ✓ ·Discussion Session of 10 Minutes
  - ✓ ·Post-Consultation Session of 5 Minutes.
- c. Total time for Final Round: 50 minutes (The break up is as follows)
  - ✓ ·Consultation Session of 30 Minutes
  - ✓ ·Discussion Session of 15 Minutes
  - ✓ ·Post-Consultation Session of 5 Minutes

**10. RESULTS**

Results will be announced immediately after the completion of the Preliminary/ Semi-final rounds. The Final result and the winners of the various categories will be announced only



during the valediction / prize distribution ceremony.

**11. SCORING:**

a) The parameters for judging the oral presentation are:

- i. Extraction of information
- ii. Knowledge and application of law to facts
- iii. Time management
- iv. Counsel-Client Rapport & Client Satisfaction
- v. Ability to answer judges' questions

b) Each criterion shall carry 20 marks and the total marks for per judge per team would be out of 100.

c) The total marks for each team in the preliminary round would be 200.

d) In the case of a tie, the aggregate marks of "Knowledge and application of law to facts" and "Counsel-Client Rapport & Client Satisfaction Client's Satisfaction" shall be taken into consideration.

e) If the tie still persists, it shall be resolved by the toss of a coin.

**12. AWARDS:**

- ❖ Winner- Trophy + Rs. 11,000/-
- ❖ Runners-Up- Trophy + Rs. 5,000/-
- ❖ Best Counsellor- Trophy + Rs. 3000/- (The best Counsellor would be decided on the basis of the scores in the preliminary rounds)

All participants will be issued participation certificates.

**13. ANONYMITY:**

- a. The team's college / institution affiliation may not be mentioned at any time before the awards ceremony.
- b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited



to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a book with a college logo, or college seal).

**14. DECISION OF THE JUDGES SHALL BE FINAL**

**15. GROUNDS FOR DISQUALIFICATION**

- Misconduct, whether behavioral or otherwise.
- Misuse of technology
- Any discussion with client before competition.
- Intimidation in any form.

**16. OTHER INFORMATION**

- i. If there is any situation, not covered by the Rules, the decision of the Organizers shall be final and binding.
- ii. The participants are always required to comply with the rules formulated by the Organizing Committee during the competition. In case of any non-compliance with the rules of the competition, penalty may be imposed by deduction of marks and the teams may also be disqualified after they have been warned once.
- iii. Only after being allowed by the moderator a speaker shall unmute his/her mic.
- iv. No photo, audio or videotaping of oral pleadings is permitted without the permission of the OC.
- v. The organizers shall not be responsible for any loss due to slow or non-functional Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.
- vi. No additional documentation or screen-sharing will be allowed and any information that must be provided to the Court should be submitted beforehand.
- vii. Any query/communication regarding the National Client Counselling Competition shall be made through [sparkle@klecollegeoflawmumbai.edu.in](mailto:sparkle@klecollegeoflawmumbai.edu.in) .